

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

I.A.NO. 8
IN
WRIT PETITION (CIVIL) NO(s). 276 OF 2012

MAA VAISHNO DEVI MAHILA MAHAVIDYALAYA Petitioner(s)

VERSUS

STATE OF U.P.& ORS. Respondent(s)

ORDER

By the judgment delivered in Maa Vaishno Devi Mahila Mahavidyalaya Vs. State of U.P. & Ors. (2013) 2 SCC 617, this Court had fixed up a schedule for recognition and Affiliation of teacher training institutions. In the said schedule, the cut off date for formal order of recognition to be issued by the N.C.T.E. was fixed as 3rd March of each year. As the judgment was delivered on 13th December, 2012 by which time the cut off date for the academic session 2013-14 was over, the N.C.T.E. has been issuing formal orders of recognition not for the academic session 2013-14 but for 2014-15. Many institutions have approached this Court by way of writ petitions and special leave petitions and we have been passing orders that the formal orders of recognition issued by the N.C.T.E. will apply for the academic session 2013-14.

In the schedule for recognition and affiliation fixed by this Court in Maa Vaishno Devi Mahila Mahavidyalaya Vs. State of U.P. & Ors., the last date for submitting proposal for affiliation was fixed as 10th March of each year. Pursuant to our orders directing that the formal recognition order granted by the NCTE for the academic session 2014-15 will also apply for the academic session 2013-14, the institutes will obviously apply for affiliation to the affiliating bodies and the affiliating bodies will not be able to entertain the applications for affiliation considering the fact that the last date for submitting the application as fixed in the aforesaid schedule by this Court has expired on 10th March, 2013.

In these exceptional circumstances, we extend the time for submission of applications for affiliation to the concerned affiliating body up to the expiration of 15 days from the date of order passed by this Court directing that the formal order of recognition issued by N.C.T.E. will apply for the academic session 2013-14 and the affiliating body will process the application and pass orders thereon within one month from the date of receipt of such application or within one month from today, whichever is later provided the academic session 2013-2014 has not commenced.

It has also been brought to our notice that there are inadvertent mistakes in the typing of dates in the schedule for

affiliation. We have corrected the dates in the schedule for affiliation for the academic years 2014-2015 onwards in the following manner:

87.1.13	Last date for submitting proposal for affiliation	By 10th March of each year
87.1.14	Forwarding of proposal by the University to the State Government / UT Administration after inspection by expert team	By 20th March of each year
87.1.15	Comments to be submitted by the State Government/UT Administration, if any	By 30th March of each year
87.1.16	Final date for issuance/grant of affiliation for the relevant academic year	By 10th May of each year

The judgment in Maa Vaishno Devi Mahila Mahavidyalaya Vs. State of U.P. & Ors. (2013) 2 SCC 617, stands modified accordingly.

With the aforesaid directions, the Interlocutory Application No. 8 stands allowed.

.....J.
(A.K. PATNAIK)

.....J.
(RANJAN GOGOI)

NEW DELHI,
JUNE 28, 2013

ITEM NO.2 COURT NO.3 SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.NO. 8 IN WRIT PETITION (CIVIL) NO(s). 276 OF 2012

MAA VAISHNO DEVI MAHILA MAHAVIDYALAYA Petitioner(s)
VERSUS

STATE OF U.P.& ORS. Respondent(s)
(FOR DIRECTIONS)

Date: 28/06/2013 This I.A. was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK
HON'BLE MR. JUSTICE RANJAN GOGOI
(VACATION BENCH)

For Petitioner(s) Ms. Vibha Datta Makhija, Adv.
Ms. Archi Agnihotri, Adv.

Mr.Gaurav Agrawal, Adv.

For Respondent(s) Mr. Mukul Singh, Adv.
Mr. Shamshad, Adv.

Mr. C.D. Singh, Adv.

Mr. Vishwajit Singh, Adv.

Mr. Ameet Singh, Adv.
Mr. Praveen Swarup, Adv.

UPON hearing counsel the Court made the following
O R D E R

Interlocutory Application No. 8 in W.P.(C) No. 276 of 2012 is allowed in terms of the signed order.

| (G. SUDHAKARA RAO)
| COURT MASTER

| | (SHARDA KAPOOR)
| | COURT MASTER

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(SIGNED ORDER IS PLACED ON THE FILE)